

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 419/TL/2026

Subject : Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Shongtong Power Transmission Limited.

Petitioner : Shongtong Power Transmission Limited (SPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 420/AT/2026

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the "*Transmission System For Evacuation Of Power From Shongtong Karcham Hep (450 MW) and Tidong HEP (150 MW)*" being established by the Petitioner.

Petitioner : Shongtong Power Transmission Limited (SPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, SPTL
Shri Ritam Biswas, RECPDCL
Shri Shashank Singh, RECPDCL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that in compliance with the directions issued *vide* the Record of Proceedings dated 3.9.2026, the Petitioner has impleaded the beneficiaries and filed the amended memo of parties; however, CTUIL is yet to file the requisite information sought therein. Accordingly, the learned counsel submitted that while allowing CTUIL to file its compliance affidavit, the matters may be reserved for orders.

2. The representative of the Respondent, CTUIL, submitted that CTUIL is awaiting certain information from the concerned HEPs and accordingly, sought additional time to file its compliance affidavit in terms of the previous Record of Proceedings.



3. Considering the submissions made by the parties, the Commission granted a week's time to the Respondent, CTUIL, to file its compliance affidavit in terms of the Record of Proceedings dated 3.9.2026. The Petitioner may also file its response thereon, if any, within four days thereafter.

4. The Petitions will be listed for hearing on **27.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)